

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No. 1597/2016**

**New Delhi this the 4<sup>th</sup> day of October, 2017**

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Srivastava, Member (A)**

Dr. A.S. Kasana, Retired Chief Medical Officer,  
Aged about 66 years (Senior Citizen)  
S/o Shri Roop Chand  
E-22, Mohan Baba Nagar,  
Badarpur Border,  
New Delhi-110044. .... Applicant

(By Advocate: Shri Ashwani Prabhakar for Shri Suresh Sharma)

**Versus**

1. Chief Secretary,  
Govt. of NCT of Delhi,  
Delhi Sachivalaya, I.P. Estate,  
New Delhi.
2. Lt. Governor of Delhi,  
Raj Niwas,  
Delhi-110054.
3. Principal Secretary  
(Health & Family Welfare),  
Department of Health & Family Welfare,  
9<sup>th</sup> Level, Delhi Sachivalaya, I.P. Estate,  
New Delhi.
4. Deputy Director (H),  
Homeopathic Wing, CSC-III,  
First Floor, B-Block, Preet Vihar,  
Delhi-110092.
5. Ministry of Health & Family Welfare  
(Department of AYUSH)  
“AYUSH Bhawan”,

'B' Block, GPO Complex,  
INA, New Delhi-110023.

..Respondents

(By Advocate: Shri Ramesh Shukla for Shri Amit Anand)

**ORDER (ORAL)**

**Hon'ble Mr. Justice Permod Kohli**

The prayer made in this OA is for a direction to grant Senior Administrative Grade (SAG) to the applicant. The applicant was serving as Non Functional Selection Grade (NFSG) in the Pay Band of 37400-67000 + NPA + Grade Pay of Rs. 8700/-. This application has been filed seeking a direction for grant of SAG and also to pay him all consequential benefits including arrears of payment of all pensionary benefits.

2. The applicant retired on 31.12.2009. During the pendency of this application, the respondents have passed order dated 28.06.2017 granting Senior Administrative Grade to the applicant w.e.f 29.10.2008. Therefore, the substantive part of the relief claimed for grant of SAG in Pay Band of 37400-67000 + Grade Pay of Rs. 10,000/- + NPA in the scheme of DACP w.e.f. 29.10.2008 has been granted to him. The only relief which has not been granted to the applicant is consequential benefits including the retiral benefits. Since, the applicant has already been granted promotional grade

w.e.f. 29.10.2008, he is entitled to all consequential benefits including the arrears and retiral benefits of SAG.

3. In this view of the matter, this OA is disposed of with a direction to the respondents to pay all consequential benefits to the applicant w.e.f. the date of his promotion i.e., 29.10.2008 including arrears of differential of pay and re-determine the retiral benefits accordingly. Let the entire exercise be completed within a period of four months from the date of receipt of certified copy of this order.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

/ns/